

**HAND DELIVERY**

FORM III A  
IN THE HIGH COURT OF KARNATAKA, BENGALURU

**WRIT PETITION NO.37920/2025 (GM-RES)**

(NOTICE UNDER RULE 13 (a) PROVISIO)

**PETITIONER**

SRI MAHESHA K E S S/O MAYIGOWDA,  
AGED ABOUT 57 YEARS,  
SUSPENDED MANAGING DIRECTOR OF  
CAUVERY NEERAVARI NIGAM LIMITED,  
HAVING OFFICE AT CAUVERY BHAVAN COMPLEX,  
4<sup>TH</sup> STAGE, GOKULAM, MANJUNATHAPURA, MYSURU - 570 020.

(BY SMT.: SUNITA SRINIVAS)  
VS

**RESPONDENTS**

1. M/S. SPML INFRA LIMITED,  
(FORMERLY SUBHASH PROJECTS & MARKETING LIMITED),  
REPRESENTED BY ITS MANAGING DIRECTOR,  
OFFICE NO.F-27/12, OKHLA INDUSTRIAL AREA,  
PHASE-II, NEW DELHI-110 026, PRESENTLY HAVING  
ITS REGISTERED OFFICE AT 22, CAMAC STREET,  
BLOCK-A, 3<sup>RD</sup> FLOOR, KOLKATA 700 016 & REGIONAL OFFICE AT  
5<sup>TH</sup> FLOOR, CORPORATE BLOCK, TOWER B1, GOLDEN ENCLAVE,  
HAL OLD AIRPORT ROAD, BENGALURU - 560 017.
2. MR. ADDANKI HARESH  
IBBI/IPA-001/IP-P01064/2017-2018/11757  
IRP OF CAUVERY NEERAVARI NIGAM LIMITED, 36/1, 2<sup>ND</sup> FLOOR,  
MUNIVENKATAPPA COMPLEX, BELLARY ROAD, GANGANAGAR,  
BANGALORE, KARNATAKA-560 032.

(V/O.DTD.15.12.2025, SRI.SHARATH CHANDRA, COUNSEL TO ACCEPT NOTICE FOR R1)

Whereas, a Writ Petition filed by the above named petitioner under Articles 226 & 227 of the Constitution of India, as in the copy annexed hereunto, has been registered by this Court.

Notice is hereby given to you to appear in this Court in person or through an Advocate duly instructed or through some one authorised by law to act for you in this case, at 10.30 A.M. in the forenoon on 21.01.2026 (returnable by 21.01.2026), to show cause why rule nisi should not be issued.

If you fail so to appear on the said date or any subsequent date to which the matter may be posted as directed by the Court, without any further notice, the case will be dealt with, heard and decided on the merits in your absence.

Contd..2/-..



Pending issue of Rule nisi in the aforesaid Writ Petition it is hereby ordered by this Court on

**MONDAY THE 15<sup>TH</sup> DAY OF DECEMBER 2025**

**BY HON'BLE MR. JUSTICE SURAJ GOVINDARAJ**

as follows :-

(VIDEO CONFERENCING)

**ORAL ORDER**

1. Sri.Sharath Chandra, learned counsel is directed to accept notice for respondent No.1.
2. Issue notice to respondent No.2 returnable by 21.01.2026.
3. Considering that the petition has been filed by the suspended Managing Director of Cauvery Neeravari Nigama Limited, the suspension having arisen on account of the impugned order at Annexure-A, the Company being a government company, funded by the Government of Karnataka, involved in sovereign functions of implementation of irrigation projects for southern Karnataka, I am of the considered opinion that the NCLT could not have admitted the petitioner to corporate insolvency proceedings.
4. In that view of the matter, the operation of the order dated 10.12.2025 passed by NCLT, Bangalore in CP (IB) No.39/BB/ of 2022 at Annexure-A and the further proceedings in pursuance to the paper publication dated 13.12.2025 at Annexure-G are stayed till the next date of hearing.
5. Learned counsel for the petitioner is directed to serve two sets of copies of the petition along with annexures on the counsel for respondent No.1.
6. Process fee and copies to be furnished in respect of respondent No.2 by end of day 16.12.2025, failing which the interim order shall stand automatically vacated.
7. Relist on 21.01.2026.



COPY  
5/12/25  
ASSISTANT REGISTRAR  
12/25

Sd/-  
JUDGE.